

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

20.07.2011

OA No. 303/2011

Mr. Pradeep Mathur, Counsel for applicant.

Heard learned counsel for the applicant.

The present OA is directed against the impugned orders dated 12.07.2011 (Annexure A/1 and A/2) by which the applicant has been transferred from Dholpur (Rajasthan) to Rajouri (Jammu & Kashmir) with immediate effect and was relieved on the same date.

The case of the applicant is that his wife is a teacher and is working in Primary School in Agra District and is suffering from gynecology problem. His father is old and he has to look after his father. He prayed that he may be posted in Dholpur or nearby place so that he can look after his father as well as his ailed wife.

Be that as it may, pursuant to the transfer order dated 12.07.2011 (Annexure A/1), the applicant was relieved on the same date and was directed to join Rajouri (Jammu & Kashmir) latest by 22.07.2011. Learned counsel for the applicant submitted that the applicant has not joined as yet.

Having considered the submission made on behalf of the applicant and considering the fact that the applicant has already been relieved, the applicant is directed to file a representation stating therein all the facts which are taken in the present OA. If such a representation is filed by the applicant, the respondents are directed to consider the representation of the applicant so filed by him sympathetically.

Learned counsel for the applicant further prayed that the applicant's joining time may further be extended for another 15 days. For that purpose, the applicant may represent before the respondents, who shall consider it sympathetically.

With these observations, the OA shall stands disposed of with no order as to costs.

K.S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

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AHQ